[English]

PAPERS LAID ON THE TABLE

Notification under Cantonement Act, 1924

THE MINISTER OF DEFENCE (SHRI P.V. NARASIMHA RAO): I beg to lay on the Table a copy of the Transfer of Property in Cantonements (Form of Notice and manner of giving such Notice) Rules, 1985 (Hindi and English versions) published in Notification No.S.R.O. 157 in Gazette of India dated the 20th July, 1985 under sub-section (3) of section 281 of the Cantonments Act, 1924.

[Placed in library. See No. LT 1307/85]
(Interruptions)

MR. SPEAKER: No, I am not listening.

SHRI MOHD MAHFOOJ ALI KHAN: I am going.

MR. SPEAKER: Then you can. I would like you to withdraw from the House.

SHKI MOHD. MAHFOOJ ALI KHAN Yes, I am going.

MR. SPEAKER: Yes, go, you are welcome to do it.

(Shri Mohd. Mahfooj Ali Khan then left the House).

SHRI BRAJAMOHAN MOHANTY (Puri): Sir, the matter regarding liberating Kashmir has been reported in the Press. There is a serious development. Pakistan has now started spending money for liberating Kashmir.

[Translation]

MR. SPEAKER: Please give a notice.
[English]

There is nothing like this.

SHRI C.P. THAKUR (Patna): Sir, in Tripura, innocent people have been killed and the guerrillas have threatened to...

MR. SPEAKER: Nothing, I have already gone into that.

DR. KRUPASINDHU BHOI (Sambalpur): Sir, just now, my esteemed colleague

MR. SPEAKER: This is nothing. Not allowed.

KUMARI MAMATA BANERJEE (Jadavpur): Sir disruptive activities are taking place...(Interruptions.)

MR. SPEAKER: Please sit down.

PAPERS LAID ON THE TABLE-Contd.

[English]

Notification under Industrics (Development and Regulation) Act, 1951; Companies (Acceptance of Deposits) Third Amendment Rules. 1985. Report under Section 21 of the Monopolies and Restrictive Trade Practices Act, 1969.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sab-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 317 (e) published in Gazette of India dated the 16th May, 1985 regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah, beyond five years.
 - (ii) S.O. 538 (E) published in Gazette of India dated the 19th July, 1985 regarding extension of period of take over of management of Messrs Priyalaxmi Mills, Baroda, Gujarat, beyond five years.

[Placed in Library. See No. LT. 1308/85].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:-

^{**}Not recorded.